

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

C. C. P. No. 60 of 2013

In

Original Application No. 229 of 2009

15.05.2014.

Smt. Sharda Devi

.....Applicant.

Vs.

Brig. Sandeep Makrand Desai

.....Respondent.

HON'BLE MR. NAVNEET KUMAR MEMBER (J)
HON'BLE MS. JAYATI CHANDRA, MEMBER (A)

Applicant: Shri V. K. Srivastava.

Respondents: Shri S. P. Singh.

The present contempt petition was preferred by the applicant for non compliance of the order dated 22nd March, 2013 whereby, the Tribunal directed the respondents to reconsider the case of the applicant in accordance with rules/provisions.

Shri S. P. Singh, learned counsel appearing on behalf of the respondents files compliance report indicating therein that vide order dated 23rd April 2014, the name of the applicant was approved and she is selected for the post of Safiwal and also indicated that the appointment letter are being issued shortly. This fact has been mentioned in the compliance report as well. Shri S. P. Singh learned counsel for the respondents also submitted at bar that the applicant is also given appointment thereafter.

Shri V. K. Srivastava, learned counsel for the applicant has no objection to the aforesaid statement made by the learned counsel for the respondents. Under such a circumstances, nothing survives to be adjudicated in the present contempt petition. Accordingly, the contempt petition is dismissed. Notice issued to the respondent is discharged. The copy of the letter dated 23rd April 2014 along with the compliance report filed by the respondents is also taken on record.

S. Ch

(Ms.Jayati Chandra)
Member (A)

VR. Agarwal

(Navneet Kumar)
Member (J)

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*On
copy to under
Deeksh 15-5-14
Brijendra
19-5-14*